

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 602**  
**IB-537/ND/2023**

**IN THE MATTER OF:**

**M/s. Findoc Finvest Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. AF Enterprises Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 15.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Abhinav Agnihotri, Adv.  
Prabhav Garg.

**For the Respondent/Corporate Debtor** :

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present. Proxy Counsel on behalf of the Corporate Debtor is present and submitted that the main counsel is not available today and therefore sought adjournment. It is noted that on the last date of hearing i.e. 27.05.2024 also the adjournment was sought Ld. Counsel on behalf of the Corporate Debtor. Last opportunity is given to the Corporate Debtor to appear and argue the matter. No further adjournment at the behest of the Corporate Debtor shall be granted. List the matter on **14.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**